

Open Court

**CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH  
ALLAHABAD**  
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**Original Application No. 330/00531/2020**

**Allahabad this the 01<sup>st</sup> day of October, 2020**

**Hon'ble Mrs. Justice Vijay Lakshmi, Member-J  
Hon'ble Mr. Devendra Chaudhry, Member-A**

Ajit Pratap Singh, aged about 25 years, S/o Shri Phool Charan, R/o Village Mabai, Post-Rura Addu, Orai, Jalaun, U.P. – 285001.

**Applicant**

**By Advocate: Mr. Saurabh**

**Vs.**

1. Union of India through Chairman, Railway Recruitment Cells Parcel Depot, Alibhai Premji Road, Grant Road (East) Mumbai-400007.
2. Chief Personnel Officer (Recruitment) Railway Recruitment Board, Ahmedabad.
3. Chief Personnel Officer (Recruitment) Railway Recruitment Cell (Western Railway), Mumbai.

**Respondents**

**By Advocate: Mr. Girijesh Kumar Tripathi**

**O R D E R**

**Delivered by Hon'ble Mrs. Justice Vijay Lakshmi, Member (J)**

Shri Saurabh, learned counsel for the applicant is present in court. Shri Girijesh Kumar Tripathi, learned counsel for the respondents is present online through Video Conference facility.

2. Heard on the point of admission and perused the records available in the PDF form.
3. The applicant is aggrieved due to the reason that even after qualifying the written examination and aptitude test, he was not selected for group 'D' post in pursuance of employment notice issued by the Railway Recruitment Board, Ahmedabad because he

was not found fit during medical examination due to defective colour vision.

4. The applicant moved an application that he may be appointed on some alternative post and deposited Rs.1000/- in compliance of letter dated 20.06.2019 issued by the respondents and expressed his unwillingness for re-medical, however, no order was passed by the respondents.

5. Learned counsel for the applicant submits that the applicant will be satisfied at this stage if a direction is issued to the respondents to decide his representation dated 25.04.2019 which is still pending consideration by a reasoned and speaking order in a time bound manner. At this stage, learned counsel for the applicant prayed that the applicant may be permitted to move a fresh representation ventilating all his grievances before the respondents concerned.

6. Learned counsel for the respondents has no objection to this limited prayer made by the applicant's counsel.

7. In view of the limited prayer as mentioned above, no fruitful purpose would be served to keep pending this O.A. Accordingly, O.A. is disposed of with the following direction to the parties: -

- (i) The applicant shall file a representation before the respondents concerned viz. his competent authority within a period of two weeks along with the certified copy of this order;
- (ii) The respondents shall decide his representation in accordance with law by a reasoned and speaking order within one month from the receipt of representation along with certified copy of this order.

(iii) The decision taken on the representation of applicant shall be intimated to the applicant without any delay.

8. It is made clear that we have not expressed any view on merits of the case.

9. No order as to costs.

10. Hon'ble Mr. Devendra Chaudhry, Member (A), has given his consent on this order during video conferencing in open court.

**(Devendra Chaudhry)**  
Member-A

**(Justice Vijay Lakshmi)**  
Member-J

/M.M/